
Nasik Workers Union Vs Gurudeo Forging (P) Ltd.

Writ Petition No. 2504 of 1997

Court: Bombay High Court

Date of Decision: July 7, 1997

Hon'ble Judges: F.I. Rebello, J

Bench: Single Bench

Advocate: Colin Gonsalves, for the Appellant; M.S. Karnik, for the Respondent

Judgement

F.I. Rebello, J

1. This Court in writ petition No. 5483 of 1996 by order dated 4.11.1996 had granted locus standi to the petitioner union to maintain the

application in respect of the Engineering Industry. In spite of the order of this Court, the same Member of the Industrial Court in the present

complaint which is the subject matter of dispute has refused to give locus standi to the petitioner union.

2. Office is directed to call for explanation from Shri P. B. Akolkar, Member, Industrial Court. Nasik, in respect of the order passed by him dated

19.4.1997 in spite of the order of this Court issuing directions in respect of the Engineering industry dated 4.11.1996 in Writ Petition No. 5483 of

1996.

3. Place the matter on board on 21st July 1997.

4. In the mean time the Industrial Court is directed to dispose of the interim application moved by the petitioner union according to law on or

before 21.7.1997.